GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:4273
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CHANGES IN SPORTS MANAGEMENT
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Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether in light of the inconsistencies noted during the Commonwealth Games, 2010, any changes has been introduced in sports management in the country;
- (b) if so, the details of changes made/proposed to be made in the administration of the Indian Olympic Association, the National Sports Federations and the Sports Authority of India; and
- (c) the time by which a final decision is likely to be taken in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

- (a)to(c): Yes, Madam. To bring transparency in the functioning of the Government machinery and to check the inconsistencies noted in the past, Government has formulated a regulatory framework in the form of National Sports Bill. The objective of this Bill is to promote good governance amongst sports bodies. The Draft of the National Sports Bill was in the public domain for pre-legislative stakeholders' consultations and now a recast Bill is under consideration of the Government. Following are the salient features of the proposed National Sports Development Bill, 2011:-
- i) Central Government support for development and promotion of sports including financial and other support for preparation of National teams, athletes' welfare measures and promoting ethical practices in sports including elimination of doping practices, fraud in age and sexual harassment in sports, Rights and obligations of the Indian Olympic Association and National Sports Federations (including adoption of basic universal principles of good governance and professional management of sports).
- ii) Participation of athletes in the management/decision making of the concerned National Sports Federation and the Indian Olympic Association through the Athletes Advisory Council.
- iii) Duties and responsibilities of the Sports Authority of India and the Government of India, which have been clearly defined.
- iv) Mechanism for sports dispute settlement and establishment of a Dispute Settlement and Appellate Tribunal.
- v) Greater autonomy to National Sports Federations and dilution of control of Government over the National Sports Federations.
- vi) Bring National Sports Federations under Right to Information Act, 2005 with certain exclusion clauses for protecting personal/confidential information relating to athletes.
- vii) Specific provision has been inserted in the anti-doping clause to exclude the administering by the National Anti Doping Agency (NADA) of those provisions of the World Anti Doping Agency (WADA) Code to which the International Federation of the Sport is not subject.
- viii) Duties enjoined upon the coaches, guardians and other support personnel to prevent unethical practices in sports such as doping and fraud of age.
- ix) Specific provisions have also been made to ensure that National Sports Federation, the National Olympic Committee, the Sports Authority of India adopt or undertake measures not only to prohibit sexual harassment at workplace for sports but also provide appropriate conditions for women in respect of work, leisure, health and hygiene. Other measures have been provided for setting up a complaint mechanism for redressal of complaints with a committee headed by a woman, or a special counselor, whilst adhering to the principle of confidentiality.